

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

IA Nos. 260/2024, 273/2024, 813/2024, 932/2024  
and  
CP (IB) No. 309/Chd/J&K/2023

**IN THE MATTER OF:**

J & K Integrated Textiles Park Ltd. ...Petitioner

Vs.

Silklon Processors Pvt. Ltd. ...Respondent

**Under Section:** 7, IBC 2016, 65(1), 60(5), R 11 NCLT Rules, 2016

**Order delivered on 11.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Anand Chhibbar, Senior Advocate  
Mr. Shikhar Sarin, Advocate  
Mr. Vishav Bharti Gupta, Advocate

For the Intervener-PNB and  
Applicant in IA No. 260/24: Mr. Harsh Garg, Advocate  
Ms. Ramneek Kaur Mann, Advocate

For the Shareholders and  
Applicant in IA No. 273/24: Mr. Nahush Jain, Advocate

For the Corporate Debtor: Mr. Viren Sharma, Advocate

**ORDER**

A short note on the point of maintainability has already been filed in CP(IB) No. 307/Chd/J&K/2023. A date is requested by Ld. Counsel for the Petitioner for filing a note on maintainability of petition more particularly with reference to financial debt, unregistered agreement, and Board Resolution with supporting law. Let the same be

done within two days. Ld. Counsel for Intervener/Shareholder is directed to file a detailed chart under which sub-clause of Section 5(24) of the IBC mentions the corporate debtor being related party with the petitioner and relationship thereto along with supporting documents within two days by exchanging copies with each other. List on 16.07.2024 in the supplementary list.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**